

F. No. 01/82/00008/AM-24/DES-III/ 20
Government of India
Ministry of commerce and Industry
Department of commerce
Directorate General of Foreign Trade
(Norms Committee-III)

H-Wing, Room No.414
Udyog Bhawan, New Delhi-110011

Dated: 09/08/2023

CORRIGENDUM

Subject: Corrigendum in respect of cases No.68, 69, 96 and 97 of Minutes of Meeting No.NC/3/MEET/Jun/202324/6 dated 14.06.2023.

In respect of cases **No.68, 69, 96 and 97** of Minutes of Meeting No. **NC/3/MEET/Jun/202324/6 dated 14.06.2023**, following norms were fixed for four Advance Authorizations issued to M/s Yasho Industries Limited:-

Case No.	Party Name:	Meet No. & Date:	Status:
68/NC/3/MEET/Jun/202324/6 69/NC/3/MEET/Jun/202324/6 96/NC/3/MEET/Jun/202324/6 97/NC/3/MEET/Jun/202324/6	Yasho Industries Limited	No. NC/3/MEET/Jun/202324/6 Dt. 14/06/2023	
HQ File No.	RA File No.	Licence No. & Date	Approved
HQRNORMAPPLY00006601AM23 HQRNORMAPPLY00006602AM23 HQRNORMAPPLY00006886AM23 HQRNORMAPPLY00006885AM23	03AX04005798AM23 03AX04005806AM23 03AX04005958AM23 03AX04005936AM23	No. 0311021713 Dt. 26/02/2023 No. 0311021714 Dt. 26/02/2023 No. 0311022020 Dt. 09/03/2023 No. 0311022019 Dt. 09/03/2023	

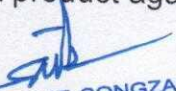
Decision: The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import product in meeting No. NC/3/MEET/Jun/202324/6 dated 14/06/2023 against above four Advance Authorizations; it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export product	Qty.	Sl. No.	Import items	Qty.
HYDROQUINONE BIS (2 Hydroxy Ethyl Ether) (YAPOX LM 30/10)	1 kg.	1	HYDROQUINONE	0.579 kg.
		2	ETHYLENE CARBONATE	0.934 kg.

RA concerned may take further necessary action as per above decision of NC.

2. It is now observed that export product inadvertently mentioned as "YAPOX LM 30/10" instead of "**YAPOX CL 30/10**". Subsequently norms were fixed in NC-III Meeting No. NC/3/MEET/Jun/202324/6 dated 14.06.2023 and Minutes were also uploaded on DGFT website.

3. In view of above, in consultation with Technical expert and approval of Chairman-NC-III, it has been decided to correct description of export product against four Advance Authorizations. The details are as under:


टी० सोंगजालियन / T. SONGZALIAN
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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Case No. 68/NC/3/MEET/Jun/202324/6 69/NC/3/MEET/Jun/202324/6 96/NC/3/MEET/Jun/202324/6 97/NC/3/MEET/Jun/202324/6	Party Name: Yasho Industries Limited	Meet No. & Date: No. NC/3/MEET/Jun/202324/6 Dt. 14/06/2023	Status:
HQ File No. HQRNORMAPPLY00006601AM23 HQRNORMAPPLY00006602AM23 HQRNORMAPPLY00006886AM23 HQRNORMAPPLY00006885AM23	RA File No. 03AX04005798AM23 03AX04005806AM23 03AX04005958AM23 03AX04005936AM23	Licence No. & Date No. 0311021713 Dt. 26/02/2023 No. 0311021714 Dt. 26/02/2023 No. 0311022020 Dt. 09/03/2023 No. 0311022019 Dt. 09/03/2023	Approved

Decision: The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export product	Qty.	Sl. No.	Import items	Qty.
YAPOX CL 30/10 "HYDROQUINONE BIS" (2 HYDROXY ETHYL ETHER)	1 kg.	1	HYDROQUINONE	0.579 kg.
		2	ETHYLENE CARBONATE	0.934 kg.

RA concerned may take further necessary action as per above decision of NC.


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